

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 67/MP/2018**

Subject : Petition for relaxation of cut-off date of Vallur Thermal Power Station (3 x 500 MW) of NTECL

Petitioner : NTPC Tamil Nadu Energy Company Ltd.

Respondent : AP Transmission Corporation Ltd & ors.

Date of hearing : **11.12.2018**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, NTPC  
Ms. Anushree Bardhan, Advocate, NTPC  
Shri Rohit Chhabra, NTPC  
Shri P. Dixit, NTPC  
Shri M.K.Chozhan, NTECL

**Record of Proceedings**

The Petitioner, NTECL has filed the present Petition seeking relaxation of cut-off date of Vallur Thermal Power Station (3 x 500 MW) from 31.3.2018 to 31.3.2019.

2. During the hearing, the learned counsel for the Petitioner submitted that certain works under the original scope of work is envisaged to be spilled over beyond the cut-off date on account of certain unavoidable factors like (i) shortage of sand and building materials (ii) delay due to floods in December, 2015 and (iii) cyclone Vardah during December, 2016. Accordingly, the learned counsel submitted that the prayer in the Petition may be allowed.

3. The Commission admitted the Petition and directed issue of notice to the Respondents.

4. The Commission also directed the Petitioner to serve copy of the Petition on the Respondents, if not already served, on or before **24.12.2018**. The Commission also directed the Respondents to file their replies by **7.1.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **14.1.2019**. Pleadings shall be completed by the parties prior to the date of hearing.

5. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

